

ITEM NO.12+41+42

COURT NO.3

SECTION IV-D

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 66661/2025

[Arising out of impugned final judgment and order dated 25-03-2025 in CWP No. 1957/2015 25-03-2025 in CWP No. 26806/2018 passed by the High Court of Punjab & Haryana at Chandigarh]

THE STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

RAJBIR SINGH & ORS.

Respondent(s)

(IA No. 325130/2025 - CONDONATION OF DELAY IN FILING)

WITH

Diary No(s). 53629/2025 (IV-D)

(IA No. 333640/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS IA No. 333637/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No(s). 66957/2025

(IA No. 1651/2026 - CONDONATION OF DELAY IN FILING)

Diary No(s). 67440/2025

(IA No. 630/2026 - CONDONATION OF DELAY IN FILING IA No. 629/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-01-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Nikunj Gupta, Adv.
Ms. Ishika Gupta, Adv.
Mr. Gaj Singh, Adv.

**For Respondent(s) :Mr. P. N. Puri, AOR
Mrs. Reeta Dewan Puri, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

1. Delay condoned.
2. Application for exemption from filing Certified Copy of the Impugned judgment is allowed.
3. Issue notice.
4. Tag with SLP (C) Nos.19691-19700 of 2025.

**(GULSHAN KUMAR ARORA)
DEPUTY REGISTRAR**

**(NAND KISHOR)
ASSISTANT REGISTRAR**